

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Ins) No. 385 of 2020**

**In the matter of:**

**Bishal Jaiswal**

**...Appellant**

**Vs.**

**Asset Reconstruction Company (India) Ltd. & Anr. ....Respondents**

**Present:**

**For Appellant: Mr. Abhijeet Sinha, Mr. Sandeep Bajaj and Mr. Devansh Jain, Advocates**

**For Respondents: Mr. Ramji Srinivasan, Sr. Adv. with Mr. Abhirup Das Gupta and Mr. Rishub Kapoor, Advocates for R-1.**

**Mr. Shikhar Singh and Mr. Varun Gupta, Advocates for R-1.**

**Mr. Pankaj Dhanuka, Advocate for IRP (R-2).**

**Mr. Sanjeev Kumar, Sr. Advocate with Mr. Anshul Sehgal, Advocate for R-2.**

**Ms. Ishita Sharan AR (ARCIL) for R-1.**

**ORDER**

**(Through Virtual Mode)**

**01.09.2020:** We have raised a query in regard to Hon'ble Supreme Court's judgment in the case of *Babulal Vardharji Gurjar*. Therefore, Learned Senior Counsel for the Respondent No.1 addressed us. Thereafter, Learned Counsel for the Appellant started his arguments in Rejoinder.

However, due to paucity of time the arguments are inconclusive. Let the matter be fixed on **2<sup>nd</sup> September, 2020**.

[Justice Jarat Kumar Jain]  
Member (Judicial)

[Balvinder Singh]  
Member (Technical)

[V.P. Singh]  
Member (Technical)

*sa/nn*